

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 94/TT/2012

Subject : Determination of transmission tariff for 125 MVAR Bus Reactor at 400/220 kV Rajgarh S/S alongwith associated bays at Rajgarh S/S under 125 MVAR Bus Reactor at 400/220 kV Rajgarh S/S Scheme of Western Region from DOCO to 31.3.2014.

Date of Hearing : 3.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Smt. Neerja Mathur, Member, Ex-officio

Petitioner : PGCIL

Respondents: : Madhya Pradesh Power Trading Company Limited and 7 others

Parties present : Shri A.M. Pavgi, PGCIL
Shri S.S. Raju, PGCIL
Mrs. Sangeeta Edwards, PGCIL
Mrs. Seema Gupta, PGCIL
Shri P. Saraswath, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for 125 MVAR Bus Reactor at 400/220 kV Rajgarh Sub-station along with associated bays at Rajgarh Sub-station Scheme in Western Region for 2009-14 period. The petition was filed on the basis of anticipated date of commercial operation, 1.5.2012. As per the Investment Approval (IA) dated 7.7.2010, the instant assets are to be commissioned within 22 months from the date of IA, i.e. by 1.6.2012. The asset has been put under commercial operation on 1.6.2012, and hence there is no time over-run.



2. He further submitted that based on the actual date of commercial operation, the management certificate has been submitted. The completion cost is within the apportioned approved cost and there is no cost over-run. As the instant asset has been commissioned within the prescribed timeline, additional RoE of 0.5% may be granted. No reply has been filed by any of the respondents.

3. The Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

